

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 328 of 1996

Thursday, this the 4th day of April, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

- 1 M. Sakthivel, Assistant Postmaster(Accounts), Head Post Office, Alapuzha.
- 2 B. Sasikala Devi Amma, Assistant Postmaster(Accounts), Pathanamthitta Head Post Office.
- 3 R. Ramaswamy, Assistant Postmaster(Accounts), General Post Office, Thiruvananthapuram.
- 4* E.P. Devaky, Assistant Postmaster(Accounts), Head Post Office, Thycaud.
- 5 P.K. Mathew, Assistant Postmaster(Accounts), Head Post Office, Thiruvalla.
- 6 N.D. Vasanthakumari, Assistant Postmaster(Accounts), Head Post Office, Punalur.
- 7 P.M. Sivasankaran, Assistant Postmaster(Accounts), Head Post Office, Ernakulam.
- 8 Santha Narayanan, Assistant Postmaster(Accounts), Head Post Office, Kunnamkulam.
- 9 P.R. Radhamani, Assistant Postmaster (Accounts), Head Post Office, Ernakulam.
- 10 Puthiyadavan Narayanan, Assistant Postmaster(Accounts), Head Post Office, Taliparamba.

... Applicants

By Advocate Mr K R B Kaimal.

Vs

- 1 Union of India, represented by Secretary, Ministry of Communication, New Delhi.
- 2 Director General, Department of Posts, New Delhi.
- 3 Chief Postmaster General, Kerala, Trivandrum.

... Respondents

By Advocate Mr Mary Help John David.J, Addl.CGSC.

The application having been heard on 4th April 1996, the Tribunal on the same day delivered the following:

O R D E R

Applicants are aggrieved by A-4 to A-13 orders rejecting their request for promotion with effect from the date of promotion of their immediate juniors on the introduction of the Biennial Cadre Review. After rejecting the claims, A-14 order was passed granting to others what was denied to applicants, submits their counsel.

2 Learned Standing counsel appearing on notice submitted that prima facie A-14 grants what was denied by A-4 to A-13. He submits further that the orders need not be quashed and that respondent Chief Postmaster General will examine the matter.

3 Applicants may file a detailed representation setting out their case with reference to A-14. If they do so within one month from today, the Chief Postmaster General will examine the representation, and pass appropriate orders thereon within four months of the date of receipt of the representation.

4 Standing counsel submits that he will forward a copy of the original application, and a copy of this order to the Chief Postmaster General .

5 Original application is allowed as aforesaid.
No costs.

Dated the 4th April, 1996.

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

LIST OF ANNEXURES

1. Annexure A4: True copy of order No.44-86/94/SPB II dated 12.12.95 issued by 2nd respondent to 1st Applicant.
2. Annexure A5: True copy of order No.44-86/94/SPB II dated 13.12.95 issued by 2nd Respondent to 2nd applicant.
3. Annexure A6: True copy of order No.44-86/94/SPB II dated 12.12.95 issued by 2nd Respondent to 3rd Applicant.
4. Annexure A7: True copy of order No.44-86/94/SPB II dated 13.12.95 issued by 2nd Respondent to 4th Applicant.
5. Annexure A8: True copy of order No.44-86/94/SPB II dated 12.12.95 issued by 2nd respondent to 5th Applicant.
6. Annexure A9: True copy of order No.44-86/94/SPB II dated 14.12.1995 issued by 2nd Respondent to 6th Applicant.
7. Annexure A10: True copy of order No.44-86/94 SPB II dated 14.12.95 issued by 2nd Respondent to 7th Applicant.
8. Annexure A11: Order No.44-86/94 SPB II dated 14.12.1995 issued by 2nd respondent to the 8th applicant.
9. Annexure A12: True copy of order No.44-86/94 SPB II dated 14.12.1995 issued by 2nd Respondent to 9th Applicant.
10. Annexure A 13: True copy of order No.44-86/94 SPB II dated 14.12.1995 issued by 2nd Respondent to the 10th Applicant.
11. Annexure A14: True copy of order dated 8.2.1996 issued by 2nd respondent.

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